

12.04 hrs.

PAPERS LAID ON THE TABLE
FINAL REPORT OF DIRECT TAX LAWS
COMMITTEE AND A STATEMENT

THE MINISTER OF STATE IN THE
 MINISTRY OF FINANCE (SHRI
 ZULFIQUARULLAH): On behalf of
 the Minister of Finance, I beg to lay
 on the Table:

(1) A copy of Final Report of
 the Direct Tax Laws Committee.

(2) A statement (Hindi and
 English Versions) explaining reasons
 for not laying simultaneously the
 Hindi version of the Report men-
 tioned at (1) above.

[Placed in Library. See No. LT-
 2968/78.]

NOTIFICATIONS UNDER CENTRAL EXCISE
RULES AND CUSTOMS TARIFF ACT.

SHRI ZULFIQUARULLAH: I beg to
 lay on the Table:—

(1) A copy each of the following
 Notifications (Hindi and English
 versions) issued under the Central
 Excise Rules, 1944:—

(i) G.S.R. 467(E) published in
 Gazette of India dated the 22nd
 September, 1978 together with an
 explanatory memorandum provid-
 ing for conditional exemption in
 excise duty on transformer oil with
 a view to raise the countervailing
 duty on imported transformer oil.

(ii) G.S.R. 488(E) and 489(E)
 published in Gazette of India dated
 the 4th October, 1978 together with
 an explanatory memorandum pro-
 viding full/partial exemption from
 the levy of additional duties of ex-
 cise on specified textiles and textile
 articles.

(iii) G.S.R. 490(E) published in
 Gazette of India dated the 4th
 October, 1978 together with an ex-
 planatory memorandum providing
 for rebate of additional duty of
 excise on goods exported to any

country or territory outside India,
 other than Bhutan and Nepal, sub-
 ject to conditions as applicable in
 respect of rebate of basic excise
 duty.

(iv) G.S.R. 491(E) published in
 Gazette of India dated the 4th
 October, 1978, together with an
 explanatory memorandum extend-
 ing the facility of manufacture in
 bond of articles from textiles and
 textile articles covered by the
 provisions of additional duties of
 Excise (Textiles and Textile Arti-
 cles) Ordinance, 1978 in respect of
 which the manufacture in bond
 facility has been extended under
 rule 191B of the Central Excise
 Rules, 1944.

(v) G.S.R. 502(E) to 504(E) pub-
 lished in Gazette of India dated the
 18th October, 1978 together with an
 explanatory memorandum regard-
 ing adjustment of excise duties on
 aluminium arising from the revised
 Aluminium pricing Policy.

(vi) G.S.R. 516(E) and 517(E)
 published in Gazette of India dated
 the 30th October, 1978 together
 with an explanatory memorandum
 extending the period of validity of
 the notification fixing reduced rate
 of excise duty on indigenous cop-
 per.

(vii) G.S.R. 547(E) published in
 Gazette of India dated the 10th
 November, 1978, together with an
 explanatory memorandum extend-
 ing the benefit of the excise duty
 relief scheme to encourage higher
 production to manufacturers of
 Iron and Steel products in certain
 situations.

(viii) G.S.R. 496(E) published
 in Gazette of India dated the 16th
 October, 1978 together with an
 explanatory memorandum provid-
 ing for duty exemption on agricul-
 tural discs.

(ix) G.S.R. 560(E) published in
 Gazette of India dated the 22nd
 November, 1978 together with an

explanatory memorandum providing exemption from Excise duty to prints of Cinematograph film falling under item No. 3711(ii) of the Central Excise Tariff.

[Placed in Library. See No. LT-2969/78.]

(2) A copy each of the following Notifications (Hindi and English versions) under section 10 of the Customs Tariff Act, 1975:—

(i) The Transformer Oil (Additional Duty) Rules, 1978 published in Notification No. G.S.R. 468(E) in Gazette of India dated the 22nd September, 1978 together with an explanatory memorandum.

(ii) G.S.R. 469(E) published in Gazette of India dated the 22nd September, 1978, together with an explanatory memorandum regarding imposition of additional duty under section 3(3) of the Customs Tariff Act, 1975 on imported transformer oil.

[Placed in Library. See No. LT-2970/78]

(iii) A copy of Notification No. G.S.R. 518(E) (Hindi and English versions) published in Gazette of India dated the 30th October, 1978 together with an explanatory memorandum extending the period of validity of the Customs notification fixing increased basic Customs duty for imported copper, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2971/78.]

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of

Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Penal Code (Amendment) Bill, 1978, which has been passed by the Rajya Sabha at its sitting held on the 23rd November, 1978."

INDIAN PENAL CODE (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Indian Penal Code (Amendment), Bill 1978, as passed by Rajya Sabha.

MR. SPEAKER: Now Calling Attention. Mr. Mukhtiar Singh Malik.

(Interruptions)

MR. SPEAKER: order, order. I am on my legs now; please resume your seats. The notice given is that certain events that have taken place in Bihar have been wrongly reported in the Press, thereby it has put the Member in bad light. Under article 105 of the Constitution, so far as the privileges of the Members are concerned, it is only for Members' functioning qua Member in the House or as qua Member out side, not as a party leader or as party worker. That does not arise. Those things will have to be agitated like by every other citizen in the courts because no Member has more rights than any other citizen except when he functions qua Member. All the reports in the notice given to me are not as qua Member... (Interruptions). If hon. Members have anything, they can come to my chamber; it is not a matter of debate. If Mr. Sharad Yadav has anything, he can come and discuss it with me. No further discussion.

(Interruptions)